[Mr. Speaker]

be laid on the Table of both Houses of Parliament, and sent to all State Governments;

2. WHEREAS the Eighth Schedule to the Constitution specifies 14 major languages of India besides Hindi, and it is necessary in the interest of the educational and cultural advancement of the country that concerted measures should be taken for the full development of these languages;

This House resolves that a programme shall be prepared and implemented by the Government of India, in collaboration with the State Governments for the coordinated development of all these languages, alongside Hindi so that they grow rapidly in richness and become effective means of communicating modern knowledge;

3. WHEREAS it is necessary for promoting the sense of unity and facilitating communication between people in different parts of the country that effective steps should be taken for implementing fully in all States the three-language formula evolved by the Government of India in consultation with the State Governments;

This House resolves that arrangements should be made in accordance with that formula for the study of a modern Indian language, preferably one of the Southern languages, apart from Hindi and English in the Hindi-speaking areas, and of Hindi alongwith the regional languages and English in the non-Hindi-speaking areas;

4. AND, WHEREAS it is necessary to ensure that the just claims and interests of people belonging to different parts of the country in regard to the public services of the Union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of either Hindi or English shall be required at the stage of selection of candidates for recruitment to the Union services or posts except in respect of any special services or posts for which a high standard of knowledge of English alone or Hindi alone, or both, as the case may be, is considered essential for the satisfactory performance of the duties of any such service or post; and

(b) that all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of the Union Public Service Commission on the future scheme of the examinations, the procedural aspects and the timing."

The motion was adopted.

MR. SPEAKER: The Resolution, as amended, has been adopted.

18.03 hrs.

RELEASE OF MEMBER

(Shri Ram Gopal Shalwale)

MR. SPEAKER: I have an announcement to make. This is a letter dated 16-12-1967 addressed to me by Magistrate I Class, New Delhi. It reads as follows:

"I have the honour to inform you that Shri Ram Gopal Shalwale, hon. Member of the Lok Sabha, was convicted today by me under section 188 IPC for having contravened the prohibitory order on 14-12-1967 at about 11.05 a.m. in front of Sansad House outside Parliament House, New Delhi, which prohibitory order was issued under section 144 of the Code of Criminal Procedure by District Magistrate, Delhi, on 12-12-1967.

Shri Ram Gopal Shalwale, Hon. Member of the Lok Sabha, was sentenced to imprisonment till the rising of the court. He was released today after the expiry of the sentence."

The House now stands adjourned and will meet again at 11 a.m. on Monday.

18.04 hrs.

(The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 18, 1967/Agrahayana 27, 1889 Saka)

L100LSS/67—1010—7-3-68—GIPF.